RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. :/P.I./2015

100

It has been resolved in the Chief Justice Conference, 2015 that effective steps be taken up to fast track the matter relating to offences against women, children, differently abled persons, senior citizens, marginalized sections of the society and prevention of corruption cases.

Therefore, All the District & Sessions Judges are directed to take necessary steps for quick disposal and fast track these matters and for the purpose District Judge may specify or earmark one or more courts for hearing these matters (where more than one court is functioning), and also direct all the courts functioning in his judgeship to decide these matters on priority basis and fast track the matters relating to offences against women, children, differently abled persons, senior citizens, marginalized sections of the society.

Further, All the District Judges are directed to send the consolidated quarterly statements of pendency, institution, disposal and balance of these matters.

Further. All the Special Courts (prevention of corruption Act cases) are directed to fast track the matters pending under Prevention of Corruption Act.

BY ORDER.

REGISTRAR GENERAL

File No. Gen /II/7/2013/ 1053

dated :- 18/08/2015

Copy forwarded to the following for necessary action:-

- 1. All the District & Sessions Judges with a direction to circulate the same to all Courts functioning in the judgeship and for necessary action.
- 2. All the Special Judge (Prevention of Corruption Act Cases).

REGISTRAR GENERAL